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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

O.A. No. 620/98

New Delhi, this the 23<sup>rd</sup> day of November, 1998

**HON'BLE MR. N. SAHU, MEMBER(A)**

Shri Kanhya Lal Tyagi (Retd),  
Office Supdt. Gde. II MF School  
and Research Centre Meerut Cantt  
Present Address - C/o Smt. Vineeta Tyagi,  
Sub Inspector (Delhi Police)  
Type III/15, P.S. Preet Vihar  
Complex, New Delhi.

....Applicant

(By Advocate: Shri V.P.S. Tyagi)

Versus

1. Union of India, through  
Secretary, Min. of Defence,
2. DDGMF, QG's Branch,  
Army Headquarters,  
DHQ PO New Delhi.
3. Commandant Military Farms  
School and Research Centre,  
Meerut Cantt.
4. Chief CDA (Pensions)  
Allahabad (UP)
5. JCDA (Funds)  
Meerut Cantt (UP)

....Respondents

(By Advocate: Sh. Harvir Singh, proxy for Mrs. P.K. Gupta)

**ORDER**

**HON'BLE MR. N. SAHU, MEMBER(A)**

Heard the counsel and perused the averments. The applicant in this O.A. seeks interest for delayed payment. The delay in the payment of allowance's amounts are exhibited as under:-

Table showing due date on which  
retiral dues fell due and date  
on which actually paid

Sl. No.	Particulars of retiral Dues	Amount	Due date	Date paid	Period of delay
1.	Monthly pension with arrears (for 9/96 to	60,279.00	1.9.96 date of re- tirement	7.6.98	1 year 9 months

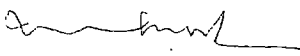
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	5/98		31.8.96		
2.	Commuted value of pension	40,920.00	31.8.96	18.10.98	2 year 2 months
3.	Leave Encashment	41,440.00	1.9.96	25.11.97	1 year 2 months
4.	C.G.E.I.S.	7,276.00	1.9.96	19.9.97	1 year
5.	G.C.R.G. (Gratuity)	65,010.00	1.9.96		
		out of which 10,265.56	paid on 7.6.98		1 year 9 month
		54,744.44	paid on 2.11.98		2 year 2 month
	Delayed payment				
	total amount	2,14,925.00			

6. G.P.F. Accumulation 23,226.00 31.8.96 since cleared  
 1,800.00 which upto date interest @ 12% p.a.

2. The respondents state that there was delay in the filing of pension papers. The applicant superannuated on 31.8.96. The respondents state that the necessary papers and documents were filed on 31.8.96. Accepting this claim, I allow a period of three months to the respondents as time needed for processing the claims. I would direct them to pay interest at the rate of 12% per annum, after deducting three months from the period of delay claimed in the last column to the exhibit extracted above, within a period of eight weeks from the date of receipt of a copy of this order. There is no convincing explanation for the delay after three months.

3. The O.A. is disposed of as above. No costs.

  
 ( N. Sahu )  
 Member (A)

/mishra/